



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 07 जनवरी, 2026 / 17 पौष, 1947

हिमाचल प्रदेश सरकार

सामान्य प्रशासन विभाग

अधिसूचना

शिमला—2, 2 जनवरी, 2026

संख्या—जीएडी—बी(एफ)2—1 / 2025.—जनगणना अधिनियम, 1948 (1948 के अधिनियम संख्या 37) की धारा 4 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के राज्यपाल, भारत 219—राजपत्र / 2025—07—01—2026 (9933)

की जनगणना 2027 के उपक्रम को संपादित करने, उसमें सहायता देने अथवा उसकी देख-रेख करने हेतु, अधोलिखित सारणी के कॉलम (3) में उल्लिखित अधिकारियों को उनके नाम के समक्ष कॉलम (4) में दर्शाएं गए पदनाम के साथ, उनके अपने क्षेत्राधिकार, जो कॉलम (5) में वर्णित हैं, की सीमाओं के भीतर, जनगणना अधिकारी नियुक्त किया जाना अधिसूचित करते हैं।

जिला, उप-मण्डल और तहसील/उप-तहसील स्तर की नियुक्तियां

क्रम संख्या	स्तर	प्राधिकारी	पदनाम	क्षेत्राधिकार	टिप्पणी
1	2	3	4	5	6
1.	मण्डल	मण्डल आयुक्त	मण्डल जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
2.	जिला	उपायुक्त	प्रधान जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
3.	जिला	अतिरिक्त उपायुक्त/ अतिरिक्त जिला दंडाधिकारी, रेजिडेंट आयुक्त*, उपायुक्त के सहायक आयुक्त/परियोजना अधिकारी (ए0, ज0, वि0, परि0) **	जिला जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	* पांगी उप-मण्डल हेतु पांगी के रेजिडेंट आयुक्त **उपायुक्त के सहायक आयुक्त किन्नौर/लाहौल और स्पीति, जिला किन्नौर तथा लाहौल और स्पीति। परियोजना अधिकारी(ए0,ज0, वि0, परि0) , किन्नौर/लाहौल और स्पीति, जिला किन्नौर तथा लाहौल और स्पीति, सम्बंधित जिले के उपायुक्त के सहायक आयुक्त की अनुपस्थिति में।
4.	जिला	जिला राजस्व अधिकारी/अन्य कोई जिला स्तरीय अधिकारी।	अतिरिक्त जिला जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
5.	उप-मण्डल	उप-मण्डलाधिकारी (नागरिक)।	उप-मण्डल जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
6.	तहसील/ उप-तहसील	तहसीलदार/नायब तहसीलदार***	चार्ज जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	***हिमाचल प्रदेश के सभी नायब तहसीलदार, जो हिमाचल प्रदेश में

					उप-तहसील का प्रभार संभाल रहे हैं।
7.	जिला / तहसील / उप-तहसील।	<p>1. प्रत्येक जिले में जिला राजस्व अधिकारियों की सहायता करने वाले सभी सदर कानूनगोया सांख्यिकीय सहायक (जैसा लागू हो)।</p> <p>2. प्रत्येक तहसील/उप- तहसील में तहसीलदारों और नायब तहसीलदारों की सहायता करने वाले सभी कार्यालय कानूनगोया लिपिकीय संवर्ग के उपयुक्त स्तर (जैसे अधीक्षक आदि) (जैसा लागू हो)।</p>	सहायक जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	

नगर निगम, छावनी परिषद, नगर परिषद नगर पंचायत स्तर की नियुक्ति

क्रम संख्या	स्तर	प्राधिकारी	पदनाम	क्षेत्राधिकार	टिप्पणी
1	2	3	4	5	6
1.	नगर निगम	आयुक्त	प्रधान जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
2.	नगर निगम	नगर निगम के अतिरिक्त आयुक्त/ संयुक्त आयुक्त/ सहायक आयुक्त।	शहर जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	
3.	नगर निगम छावनी परिषद, नगर परिषद, नगर पंचायत	मुख्य कार्यकारी अधिकारी / कार्यकारी अधिकारी / उप-नियंत्रक (वित्त एवं लेखा) / कार्यकारी अभियंता / सहायक अभियंता / सचिव / अनुभाग अधिकारी (वित्त एवं लेखा) / अधीक्षक श्रेणी— I एवं II, अपने—अपने संबंधित नगर	चार्ज जनगणना अधिकारी।	उनके वैधानिक क्षेत्र।	

	निगम/ छावनी परिषद/ नगरपालिका परिषद/ नगर पंचायत में (जैसा लागू हो)।			
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2. उक्त अधिनियम की धारा 4 की उप-धारा (2) द्वारा प्रदत्त शक्तियों (जनगणना नियम, 1990 की धारा 3 के साथ पठित) का प्रयोग करते हुए, हिमाचल प्रदेश के राज्यपाल द्वारा उपरोक्त सारणी के कॉलम (3) में वर्णित अधिकारियों को उनके-अपने अधिकार क्षेत्र में जनगणना अधिकारियों की नियुक्ति करने की शक्ति प्रत्यायोजित की जाती है।

3. हिमाचल प्रदेश के राज्यपाल यह भी अधिसूचित करते हैं कि जनगणना अधिनियम, 1948 की धारा 11 के प्रावधानों के अनुसार, कोई भी जनगणना पदाधिकारी अथवा कोई भी ऐसा व्यक्ति जिसे जनगणना के संपादन में विधिवत सहायता देने की अपेक्षा की गई हो और जो इस अधिनियम या इसके अधीन बनाए गए किसी नियम के अन्तर्गत उसे सौंपे गए किसी कर्तव्य का पालन करने से मना करता है, या कोई भी व्यक्ति जो किसी अन्य व्यक्ति को ऐसे किसी कर्तव्य के पालन में बाधा पहुँचाता है या अवरोध उत्पन्न करता है, तो उपरोक्त प्रावधानों के अन्तर्गत एक हजार रुपये तक का जुर्माना तथा दोषसिद्ध की स्थिति में उस पर तीन वर्ष तक के कारावास का दंड भी लगाया जा सकेगा।

आदेशानुसार,

संजय गुप्ता,
मुख्य सचिव।

AUTHORITATIVE

GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Shimla-2, the 2nd January, 2026

No. GAD-B(F)2-1/2025.—In exercise of the powers conferred by Section 4(2) of the Census Act, 1948 (37 of 1948), the Governor of Himachal Pradesh is pleased to appoint the officers noted in Column (3) of the table below as Census Officers with the designation shown against each in Column (4) thereof, to take, or aid in, or supervise the taking of, the Census of India 2027 within the limits of their respective jurisdiction mentioned against each in Column (5) of the table given below:—

District, Sub-Division and Tehsil Level Appointments

Sl. No.	Level	Authorities	Designation	Jurisdiction	Remarks
1	2	3	4	5	6
1.	Division	Divisional Commissioner.	Divisional Census Officer.	The whole of their respective jurisdiction.	
2.	District	Deputy Commissioner	Principal Census Officer.	The whole of their respective jurisdiction.	

3.	District	Additional Deputy Commissioner/ Additional District Magistrate, Resident Commissioner*, Assistant Commissioner to Deputy Commissioner/Project Officer, ITDP**	District Census Officer.	The whole of their respective jurisdiction.	*Resident Commissioner Pangi for Pangi Sub-Division, **Assistant Commissioner to Deputy Commissioner Kinnaur/ Lahaul and Spiti, District Kinnaur/ Lahaul and Spiti. Project Officer ITDP, Kinnaur/ Lahaul and Spiti in the absence of AC to DC of concerned District.
4.	District	District Revenue Officer/ Any other District level Officer.	Additional District Census Officer.	The whole of their respective jurisdiction.	
5.	Sub-Divisions	Sub-Divisional Officer	Sub-Divisional Census Officer	The whole of their respective jurisdiction.	
6.	Tehsil/ Sub-Tehsil.	Tahsildar/ NaibTahsildar ***	Charge Census Officer.	The whole of their respective jurisdiction.	*** All Naib Tehsildars in (H.P.) holding charge of the Sub-Tehsil in (H.P.)
7.	District/ Tehsil/ Sub-Tehsil.	1. All Sadar Kanungo or Statistical Assistant (as the case may be) assisting District Revenue Officers in each of the District. 2. All Office Kanungo or appropriate leavl of Clerical cadre (Supdt. etc) (as the case may be) assisting Tehsildars and Naib- Tehsildars in each of the Tehsil/ Sub-Tehsil.	Assistant Charge Census Officer.	The whole of their respective jurisdiction.	

**Municipal Corporation, Cantonment Board, Municipal Council, Nagar Panchayat
Level Appointments**

Sl. No.	Level	Authorities	Designation	Jurisdiction	Remarks
1	2	3	4	5	6
1.	Municipal Corporation	Municipal Commissioner.	Principal Census Officer.	The whole of their respective jurisdiction.	
2.	Municipal Corporation	Additional Commissioner/Joint Commissioner/Assistant Commissioner of Municipal Corporations.	City Census Officer.	The whole of their respective jurisdiction.	
3.	Municipal Corporatio/ Cantonment Board/ Municipal Council/ Nagar Panchayat.	Chief Executive Officer/Executive Officer/Deputy Controller(F&A)/ Executive Engineer/ Assistant Engineer/ Secretary/ Section Officer (F&A)/ Superintendent Grade I & II in their concerned Municipal Corporation/ Cantonment Board/ Municipal Council/ Nagar Panchayat as the case may be .	Charge Census Officer.	The whole of their respective jurisdiction.	

2. In exercise of the power conferred by sub-section (2) of Section 4 of the said Act (read with Section 3 of the Census Rules, 1990), the Governor, Himachal Pradesh is further pleased to delegate to the Officers noted at Column (3) of the above table the power of appointing Census-Officers within their respective jurisdictions.

3. The Governor, Himachal Pradesh is further pleased to bring it to the notice of all concerned that as per the provision of Section 11 of the Census Act, 1948, any Census Officer or any person lawfully required to give assistance towards the taking of census and who refuses to perform any duty allotted to him/ her under this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty, shall be punishable with fine up to one thousand rupees and in case of a conviction shall also be punishable with imprisonment which may extend to three years.

By order,

SANJAY GUPTA,
Chief Secretary.

STATE AUDIT DEPARTMENT

NOTIFICATION

Shimla, the 3rd January, 2026

No. I-31/67-Fin(LA)Vol-56.—In pursuance to the Secretary Bhakra Beas Management Board (BBMB) letter No.1264-65/PD-256/APD-3/Vol-20, dated 29-07-2025, the Governor Himachal Pradesh is pleased to place the services of Sh. Sanjeev Kumar, Assistant Controller at the disposal of BBMB, Chandigarh on transfer basis.

By order,

Principal Secretary (Finance).

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 15th December, 2025

No. 1-12/2023-55118.—*Ex-post facto* sanction is hereby accorded to the grant of **one (01)** day's earned leave for **11th December, 2025** in favour of **Sh. Rakesh Dhaulta, Additional Advocate General** of this department.

Certified that **Sh. Rakesh Dhaulta, Additional Advocate General** would have continued to officiate but for his proceeding on one (01) day's earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Rakesh Dhaulta, Additional Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 15th December, 2025

No. 1-14/2023-55120.—Sanction is hereby accorded to the grant of **twenty (20) days** earned leave *w.e.f. 5th to 24th December, 2025* with permission to avail suffix *i.e.* Gazetted

Holiday falling on 25th December, 2025 in favour of **Shri Varun Chandel, Additional Advocate General** of this department.

Certified that **Shri Varun Chandel, Additional Advocate General** would have continued to officiate but for his proceeding on twenty (20) days earned leave and this period will count for continuation of his service.

Certified that **Shri Varun Chandel, Additional Advocate General** is likely, on the expiry of leave will return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Addl. Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 15th December, 2025

No. 1-10/2023-55123.—Sanction is hereby accorded to the grant of **four (04) days** earned leave *w.e.f. 15th to 18th December, 2025* with permission to avail prefix *i.e.* Second Saturday and Sunday which fell on 13th and 14th December, 2025 in favour of **Shri Manoj Chauhan, Addl. Advocate General** of this department.

Certified that **Shri Manoj Chauhan, Addl. Advocate General** would have continued to officiate but for his proceeding on four (04) days earned leave and this period will count for continuation of his service.

Certified that **Shri Manoj Chauhan, Addl. Advocate General** is likely, on the expiry of leave will return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Senior Addl. Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 15th December, 2025

No. 1-14/2025-55125.—*Ex-post facto* sanction is hereby accorded to the grant of **three (03) days** earned leave *w.e.f. 10th to 12th December, 2025* with permission to avail suffix *i.e.* Second

Saturday and Sunday which fell on 13th and 14th December, 2025 in favour of **Shri Kaushal Mungta, Deputy Advocate General** of this department.

Certified that **Shri Kaushal Mungta, Deputy Advocate General** would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that **Shri Kaushal Mungta, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 19th December, 2025

No. 1-34/2023-55201.—*Ex-post facto* sanction is hereby accorded to the grant of **two (02)** days earned leave for **15th and 16th December, 2025** with permission to avail prefix *i.e.* Sunday falling on 14th December, 2025 in favour of **Ms. Sunaina, Deputy Advocate General** of this department.

Certified that **Ms. Sunaina, Deputy Advocate General** would have continued to officiate but for her proceeding on two (02) days earned leave and that, this period will count for continuation of her service.

Certified that **Ms. Sunaina, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where she proceeded on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 19th December, 2025

No. 1-19/2023-55197.—Sanction is hereby accorded to the grant of **sixteen (16)** days earned leave for **w.e.f 16th to 31st December, 2025** in favour of **Sh. Yash Pal Dhaulta, Additional Advocate General**.

Certified that **Sh. Yash Pal Dhaulta, Additional Advocate General** would have continued to officiate but for his proceeding on sixteen (16) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Yash Pal Dhaulta, Additional Advocate General** is likely, on the expiry of leave will return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Addl. Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 29th November, 2025

No. 1-18/2024-54823.—In partial modification of this office order of even no. 54719-20, dated 21st November, 2025 and pursuant to her revised leave application, *ex-post facto* sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 17th to 22nd November, 2025* with permission to avail prefix/ suffix *i.e.* Sundays which fell on 16th and 23rd November, 2025 in favour of **Ms. Menka Raj Chauhan, Deputy Advocate General** of this department.

Certified that **Ms. Menka Raj Chauhan, Deputy Advocate General** would have continued to officiate but for her proceeding on six (06) days earned leave and this period will count for continuation of her service.

Certified that **Ms. Menka Raj Chauhan, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where she proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 21st November, 2025

No. 1-18/2024-54720.—Sanction is hereby accorded to the grant of **twelve (12) days** earned leave *w.e.f. 17th to 28th November, 2025* with permission to avail prefix *i.e.* Sunday

falling on 16th November, 2025 in favour of **Ms. Menka Raj Chauhan, Deputy Advocate General** of this department.

Certified that **Ms. Menka Raj Chauhan, Deputy Advocate General** would have continued to officiate but for her proceeding on twelve (12) days earned leave and this period will count for continuation of her service.

Certified that **Ms. Menka Raj Chauhan, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 21st November, 2025

No. 1-14/2024-54714.—Sanction is hereby accorded to the grant of **three (03) days** earned leave *w.e.f. 25th to 27th November, 2025* in favour of **Sh. Amandeep Sharma, Additional Advocate General** of this department.

Certified that **Shri Amandeep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that **Shri Amandeep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 19th December, 2025

No. 1-14/2024-55182.—Sanction is hereby accorded to the grant of **five (05) days** earned leave *w.e.f. 22nd to 26th December, 2025* with permission to avail prefix *i.e.* Sunday falling on

21st December, 2025 in favour of **Sh. Amandeep Sharma, Additional Advocate General** of this department.

Certified that **Shri Amandeep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on five (05) days earned leave and this period will count for continuation of his service.

Certified that **Shri Amandeep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 16th December, 2025

No. 1-8/2023-55107.—Sanction is hereby accorded to the grant of one (01) day's earned leave for **16th December, 2025** in favour of **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** of this department.

Certified that **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** would have continued to officiate but for his proceeding on one (01) day's earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
 (ISHWARI NAND MEHTA)
*Sr. Addl. Advocate General,
 Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
 SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 21th November, 2025

No. 1-8/2023-54825.—*Ex-post facto* sanction is hereby accorded to the grant of two (02) days earned leave for **24th and 25th November, 2025** with permission to avail prefix *i.e.* Sunday

which fell on 23rd November, 2025 in favour of **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** of this department.

Certified that **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Ishwari Nand Mehta, Senior Additional Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Addl. Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 2nd December, 2025

No. 1-11/2024-54829.—In partial modification of this office order of even no. 1-11/2024-54721-22, dated 29th November, 2025 and pursuant to joining report dated 24th November, 2025, *ex-post facto* sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 17th to 22nd November, 2025* with permission to avail prefix/ suffix *i.e.* Sundays which fell on 16th and 23rd November, 2025 in favour of **Sh. Vishav Deep Sharma, Additional Advocate General** of this department.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on six (06) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 3rd December, 2025

No. 1-11/2024-54928.—Sanction is hereby accorded to the grant of **eight (08) days** earned leave *w.e.f. 28th November to 5th December, 2025* in favour of **Sh. Vishav Deep Sharma, Additional Advocate General** of this department.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on eight (08) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**ADVOCATE GENERAL DEPARTMENT, HIMACHAL PRADESH,
SHIMLA-171001**

NOTIFICATION

Shimla-171001, the 10th December, 2025

No. 1-9/2024-55026.—Sanction is hereby accorded to the grant of **two (02) days** earned leave for **11th and 12th December, 2025** with permission to avail suffix *i.e.* Second Saturday and Sunday falling on 13th and 14th December, 2025 in favour of **Sh. Rajpal Thakur, Additional Advocate General** of this department.

Certified that **Shri Rajpal Thakur, Additional Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and that, this period will count for continuation of his service.

Certified that **Shri Rajpal Thakur, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA)
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 19th December, 2025

No. 1-9/2024-55195.—Sanction is hereby accorded to the grant of **five (05) days** earned leave for **22nd to 26th December, 2025** with permission to avail prefix *i.e.* Sunday falling on 21st December, 2025 in favour of **Sh. Rajpal Thakur, Additional Advocate General** of this department.

Certified that **Shri Rajpal Thakur, Additional Advocate General** would have continued to officiate but for his proceeding on five (05) days earned leave and that, this period will count for continuation of his service.

Certified that **Shri Rajpal Thakur, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 29th November, 2025

No. 1-19/2024-54821.—Sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 24th to 29th November, 2025* with permission to avail prefix/ suffix *i.e.* Sundays falling on 23rd and 30th November, 2025 in favour of **Ms. Santosh Dogra, Deputy Advocate General** of this department.

Certified that **Ms. Santosh Dogra, Deputy Advocate General** would have continued to officiate but for her proceeding on six (06) days earned leave and that, this period will count for continuation of her service.

Certified that **Ms. Santosh Dogra, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where she proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 19th December, 2025

No. 1-19/2024-55199.—Sanction is hereby accorded to the grant of **thirteen (13) days** earned leave **w.e.f. 19th to 31st December, 2025** in favour of **Ms. Santosh Dogra, Deputy Advocate General** of this department.

Certified that **Ms. Santosh Dogra, Deputy Advocate General** would have continued to officiate but for her proceeding on thirteen (13) days earned leave and that, this period will count for continuation of her service.

Certified that **Ms. Santosh Dogra, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 10th December, 2025

No. 1-31/2023-55020.—Sanction is hereby accorded to the grant of fifteen (15) days earned leave **w.e.f. 15th to 29th December, 2025** with permission to avail prefix *i.e.* Second Saturday and Sunday falling on 13th and 14th November, 2025 in favour of **Ms. Ranjana Patial, Deputy Advocate General** of this department.

Certified that **Ms. Ranjana Patial, Deputy Advocate General** would have continued to officiate but for her proceeding on fifteen (15) days earned leave and this period will count for continuation of her service.

Certified that **Ms. Ranjana Patial, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 29th November, 2025

No. 1-37/2024-54819.—*Ex-post facto* sanction is hereby accorded to the grant of **three (03)** days earned leave *w.e.f. 25th to 27th November, 2025* in favour of **Shri Balvinder Singh Ballu, Deputy Advocate General** of this department.

Certified that **Shri Balvinder Singh Ballu, Deputy Advocate General** would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that **Shri Balvinder Singh Ballu, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 29th November, 2025

No. 1-16/2024-54827.—Sanction is hereby accorded to the grant of **eleven (11) days** earned leave *w.e.f. 24th November to 4th December, 2025* with permission to avail prefix *i.e.* Sunday which fell on 23rd November, 2025 in favour of **Sh. Leela Nand Sharma, Additional Advocate General** of this department.

Certified that **Sh. Leela Nand Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on eleven (11) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Leela Nand Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 16th December, 2025

No. 1-38/2023-55109.—*Ex-post facto* sanction is hereby accorded to the grant of two (02) days earned leave for 8th and 9th December, 2025 with permission to avail prefix *i.e.* Sunday which fell on 7th December, 2025 in favour of **Sh. Rahul Thakur, Deputy Advocate General**.

Certified that **Sh. Rahul Thakur, Deputy Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Rahul Thakur, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 16th December, 2025

No. 1-38/2023-55111.—*Ex-post facto* sanction is hereby accorded to the grant of four (04) days earned leave *w.e.f. 12th to 15th December, 2025* in favour of **Sh. Rahul Thakur, Deputy Advocate General**.

Certified that **Sh. Rahul Thakur, Deputy Advocate General** would have continued to officiate but for his proceeding on four (04) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Rahul Thakur, Deputy Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 21st November, 2025

No. 1-11/2024-54722.—Sanction is hereby accorded to the grant of **nine (09) days** earned leave *w.e.f. 17th to 25th November, 2025* with permission to avail prefix *i.e.* Sunday falling on 16th November, 2025 in favour of **Sh. Vishav Deep Sharma, Additional Advocate General** of this department.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on nine (09) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Vishav Deep Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
Sr. Additional Advocate General,
Himachal Pradesh, Shimla.

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 10th December, 2025

No. 1-22/2024-55022.—Sanction is hereby accorded to the grant of **five (05) days** earned leave *w.e.f. 8th to 12th December, 2025* with permission to avail suffix *i.e.* Second Saturday and Sunday falling on 13th and 14th December, 2025 in favour of **Sh. Tarun Pathak, Deputy Advocate General**.

Certified that **Sh. Tarun Pathak, Deputy Advocate General** would have continued to officiate but for his proceeding on five (05) days earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Tarun Pathak, Deputy Advocate General** is likely, on the expiry of leave will return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
Sr. Additional Advocate General,
Himachal Pradesh, Shimla.

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 21st November, 2025

No. 1-44/2023-55024.—Sanction is hereby accorded to the grant of **nine (09) days** earned leave *w.e.f. 4th to 12th December, 2025* with permission to avail suffix *i.e.* Second Saturday and Sunday falling on 13th and 14th December, 2025 in favour of **Ms. Ayushi Negi, Deputy Advocate General** of this department

Certified that **Ms. Ayushi Negi, Deputy Advocate General** would have continued to officiate but for her proceeding on nine (09) days earned leave and this period will count for continuation of her service.

Certified that **Ms. Ayushi Negi, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 10th December, 2025

No. 1-32/2024-55034.—Sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 15th to 20th December, 2025* with permission to avail prefix/ suffix *i.e.* Sundays and Second Saturday falling on 13th, 14th and 21st December, 2025 in favour of **Shri Ankush Thakur, Deputy Advocate General** of this department.

Certified that **Shri Ankush Thakur, Deputy Advocate General** would have continued to officiate but for his proceeding on six (06) days earned leave and this period will count for continuation of his service.

Certified that **Shri Ankush Thakur, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 10th December, 2025

No. 1-15/2023-55032.—*Ex-post facto* sanction is hereby accorded to the grant of **three (03)** days earned leave **w.e.f. 4th to 6th December, 2025** with permission to avail suffix *i.e.* Sunday which fell on 7th December, 2025 in favour of **Sh. Harinder Singh Rawat, Additional Advocate General** of this department.

Certified that **Sh. Harinder Singh Rawat, Additional Advocate General** would have continued to officiate but for his proceeding on three (03) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Harinder Singh Rawat, Additional Advocate General** was likely, on the expiry of leave to return for duty to the station from where he proceeded on leave.

Sd/-
 (ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 20th December, 2025

No. 1-21/2024-55193.—*Ex-post facto* sanction is hereby accorded to the grant of **two (02)** days earned leave for **15th to 16th December, 2025** with permission to avail prefix *i.e.* Second Saturday and Sunday which fell on 13th and 14th December, 2025 in favour of **Sh. Sanjay Dutt Vasudeva, Deputy Advocate General**.

Certified that **Sh. Sanjay Dutt Vasudeva, Deputy Advocate General** would have continued to officiate but for his proceeding on two (02) days earned leave and this period will count for continuation of his service.

Certified that **Sh. Sanjay Dutt Vasudeva, Deputy Advocate General** was likely, on the expiry of leave will return for duty to the station from where he proceeded on leave.

Sd/-
 (ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 19th December, 2025

No. 1-24/2023-55185.—Sanction is hereby accorded to the grant of **thirteen (13) days** earned leave *w.e.f. 22nd to 31st December, 2025* with permission to avail prefix *i.e.* Sunday falling on 21st December, 2025 in favour of **Shri Tejasvi Sharma, Additional Advocate General** of this department.

Certified that **Shri Tejasvi Sharma, Additional Advocate General** would have continued to officiate but for his proceeding on thirteen (13) days earned leave and this period will count for continuation of his service.

Certified that **Shri Tejasvi Sharma, Additional Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 19th December, 2025

No. 1-27/2024-55187.—Sanction is hereby accorded to the grant of **ten (10) days** earned leave *w.e.f. 22nd to 31st December, 2025* with permission to avail prefix *i.e.* Sunday falling on 21st December, 2025 in favour of **Shri Sikander Bhushan, Deputy Advocate General** of this department.

Certified that **Shri Sikander Bhushan, Deputy Advocate General** would have continued to officiate but for his proceeding on ten (10) days earned leave and this period will count for continuation of his service.

Certified that **Shri Sikander Bhushan, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 19th December, 2025

No. 1-20/2024-55189.—Sanction is hereby accorded to the grant of **six (06) days** earned leave *w.e.f. 22nd to 27th December, 2025* with permission to avail prefix/ suffix *i.e.* Sundays falling on 21st and 28th December, 2025 in favour of **Shri Hemant Verma, Deputy Advocate General** of this department.

Certified that **Shri Hemant Verma, Deputy Advocate General** would have continued to officiate but for his proceeding on six (06) days earned leave and this period will count for continuation of his service

Certified that **Shri Hemant Verma, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 21st November, 2025

No. 1-17/2024-54718.—Sanction is hereby accorded to the grant of **twelve (12) days** earned leave *w.e.f. 17th to 28th November, 2025* with permission to avail Prefix *i.e.* Sunday which fell on 16th November, 2025 in favour of **Sh. Mandeep Thakur, Deputy Advocate General**.

Certified that **Sh. Mandeep Thakur, Deputy Advocate General** would have continued to officiate but for his proceeding on twelve (12) days earned leave and that, this period will count for continuation of his service.

Certified that **Sh. Mandeep Thakur Deputy Advocate General** is likely, on the expiry of leave will return for duty to the station from where he proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
*Sr. Additional Advocate General,
Himachal Pradesh, Shimla.*

**DEPARTMENT OF THE ADVOCATE GENERAL, HIMACHAL PRADESH,
SHIMLA-171 001**

NOTIFICATION

Shimla-171 001, the 21st November, 2025

No. 1-35/2023-54714.—Sanction is hereby accorded to the grant of **nine (09) days** earned leave *w.e.f. 24th November to 2nd December, 2025* with permission to avail prefix *i.e.* Sunday falling on 23rd November, 2025 in favour of **Ms. Priyanka Chauhan, Deputy Advocate General**.

Certified that **Ms. Priyanka Chauhan, Deputy Advocate General** would have continued to officiate but for her proceeding on nine (09) days earned leave and this period will count for continuation of her service.

Certified that **Ms. Priyanka Chauhan, Deputy Advocate General** is likely, on the expiry of leave to return for duty to the station from where she proceeds on leave.

Sd/-
(ISHWARI NAND MEHTA),
Sr. Additional Advocate General,
Himachal Pradesh, Shimla.

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला—4, 5 जनवरी, 2026

सं0 वि�0स0/स्था0/सेवा नि0/6-30/80.—अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्री राजेन्द्र सिंह, अवर सचिव, हिमाचल प्रदेश विधान सभा दिनांक 30-04-2026 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ0आर0 56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगे।

सचिव,

हिमाचल प्रदेश विधान सभा।

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला—4, 5 जनवरी, 2026

सं0 वि�0स0/स्था0/सेवा नि0/6-30/80.—अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्री प्रेम पाल, निजी सचिव, हिमाचल प्रदेश विधान सभा दिनांक 31-03-2026 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ0आर0 56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगे।

सचिव,

हिमाचल प्रदेश विधान सभा।

हिमाचल प्रदेश विधान सभा सचिवालय

अधिसूचना

शिमला-4, 5 जनवरी, 2026

सं0 विंस0/स्था0/सेवा नि0/6-30/80.—अध्यक्ष, हिमाचल प्रदेश विधान सभा सहर्ष आदेश देते हैं कि श्री दीपक भण्डारी, अनुभाग अधिकारी, हिमाचल प्रदेश विधान सभा दिनांक 31-05-2026 (अपराह्न) को अधिवर्षिता की आयु पूर्ण होने पर एफ0आर0 56 के उपबन्धों के अन्तर्गत सेवानिवृत्त होंगे।

सचिव,

हिमाचल प्रदेश विधान सभा।

HIMACHAL PRADESH VIDHAN SABHA SECRETARIAT

NOTIFICATION

Shimla- 4, 5th January, 2026

No. VS/Estt./6-62/81-III.—On recommendations of the Review Departmental Promotion Committee which met on 31st December, 2025 and in view of the revised seniority list of Supdt. Grade-II issued ab initio vide this Secretariat's office order No. VS/Estt./Seniority List/6-5/87, dated 24th September, 2025; and in pursuance of the order dated 12-09-2025 passed by the Hon'ble Supreme Court of India in respect of SLP No. 4924/2025, titled as Pabnesh Kumar Thakur & Anr. *versus* Ashok Kumar & Ors. and final judgement/orders dated 07-01-2025 delivered by the Hon'ble High Court of Himachal Pradesh in LPA No. 246/2024 titled as Pabnesh Kumar Thakur & others *Vs* Ashok Kumar & others and further as per judgement dated 24-08-2024 of the Hon'ble High Court of H.P. in CWP 4774 of 2015 titled as Ashok Kumar *Vs* H.P. Vidhan Sabha & Ors., the Hon'ble Speaker is hereby pleased to order the following promotion(s) to the posts of Section Officer in Level-16 of Pay Matrix *i.e.* ₹48700-154300 in supersession of Notification No. VS/Estt./6-62/81-III, dated 01-07-2024 & 27-09-2025:—

Sl. No.	Name & Designation	Date of Promotion
1.	Sh. Ashok Kumar, Supdt. Grade-II.	(i) On notional basis <i>w.e.f.</i> 01-07-2024 to 26-09-2025 (the date on which his junior Sh. Pabnesh Kumar Thakur was promoted on the basis of earlier seniority list). (ii) On actual basis from the date of his joining on promotional post on 27-09-2025
2.	Sh. Pabnesh Kumar, Thakur, Supdt. Grade-II.	27-09-2025
3.	Smt. Sapna Sekhri, Supdt. Grade-II.	27-09-2025

The notional promotion shall count for the purpose of seniority, pay fixation and further promotion. However, no arrear of pay and pay allowances shall be admissible for the notional period.

The recovery of pay shall not be affected from employees from Sl. No. 2 & 3, who were promoted earlier and worked on higher post.

All the officials figuring from Sr. No. 1 to 3 will be entitled to exercise option for fixation of pay under provisions of FR 22 (1)(a)(i) within a period of one month from the date of issue of this order.

Secretary,
H.P. Vidhan Sabha.

CORRECTION OF NAME

I, Ankush Sharma s/o Sudesh Sharma, r/o Vill. Lohna, Ward No. 1, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that my correct name is Ankush Sharma, whereas it has been wrongly written/printed as Ankush in my son Arayman Tejpal's marks statement-cum-certificate of Secondary School Examination, 2025 (Central Board of Secondary Education). Both names refer to one and the same person *i.e.* myself. Henceforth, my correct name Ankush Sharma shall be used for all official and legal purposes.

ANKUSH SHARMA
*s/o Sudesh Sharma,
r/o Vill. Lohna, Ward No. 1,
Tehsil Palampur, Distt. Kangra (H.P.)-176 061.*

CORRECTION OF NAME

I, Amit Kumar Mahendru s/o Om Prakash Mahendru, r/o 213, Ward No. 3, Near Arya Samaj Mandir, Palampur, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that my correct name is Amit Kumar Mahendru, whereas in some records it has been wrongly mentioned as Amit Mahendru. Both names refer to one and the same male person. Henceforth, I shall be known by the correct name Amit Kumar Mahendru for all legal and official purposes.

AMIT KUMAR MAHENDRU
*s/o Om Prakash Mahendru,
r/o 213, Ward No. 3, Near Arya Samaj Mandir,
Palampur, Tehsil Palampur, Distt. Kangra (H.P.)-176 061.*

CHANGE OF NAME

I, Veer Singh s/o Jhabe Ram, r/o Village Grahan, P.O. Kasol, Sub-Tehsil Jari, Distt. Kullu (H.P.) declare that I have changed my name from Viri Singh to Veer Singh for all future purposes. Concerned note.

VEER SINGH
*s/o Jhabe Ram,
r/o Village Grahan, P.O. Kasol,
Sub-Tehsil Jari, Distt. Kullu (H.P.).*

CHANGE OF NAME

I, Sandeep Dhiman s/o Sh. Shyam Lal Dhiman, Ward No. 2, H. No. 121, Bhuppur, Tehsil Paonta Sahib, District Sirmaur (H.P.) declare that I have changed name of my son from Kairav Dhiman (old name) to Krishnan Dhiman (new name). In future he should be known as Krishnan Dhiman. All concerned please may note.

SANDEEP DHIMAN
*s/o Sh. Shyam Lal Dhiman,
Ward No. 2, H. No. 121,
Bhuppur, Tehsil Paonta Sahib, District Sirmaur (H.P.).*

CORRECTION OF NAME

I, Kusum Lata w/o Shaleen Arora, r/o V.P.O. Har, Lohna, Bandla Tea Estate, Palampur, District Kangra (H.P.)-176 061 declare that my correct name is Kusum Lata, whereas in some records it has been wrongly mentioned as Kusum Arora. Both names refer to one and the same lady. Henceforth, I shall be known by the correct name Kusum Lata for all legal and official purposes.

KUSUM LATA
*w/o Shaleen Arora,
r/o V.P.O. Har, Lohna, Bandla Tea Estate,
Palampur, District Kangra (H.P.)-176 061.*

CORRECTION OF NAME

I, Mamta w/o Aman Kumar, r/o Aman Niwas, Kamla Nagar, Bhatta Kuffer Sanjauli, Shimla-171 006, Tehsil & Distt. Shimla (H.P.) declare that in Hospital records/ KNH Shimla my daughter's birth certificate, my daughter's name was mentioned by mistake as Devanshi instead of Evana. But my daughter's correct name is Evana.

MAMTA
*w/o Aman Kumar,
r/o Aman Niwas, Kamla Nagar,
Bhatta Kuffer Sanjauli, Shimla-171006,
Tehsil & Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Neeta Devi w/o Narotam Singh, Panchayatan (557), P.O. Padhwan, Distt. Mandi (H.P.) declare that in my Aadhar No. 7472 2856 3492, my name is wrongly entered as Shanichari Devi, whereas my correct name is Neeta Devi. Please may note all concerned.

NEETA DEVI
*w/o Narotam Singh,
 Panchayatan (557), P.O. Padhwan,
 Distt. Mandi (H.P.).*

CHANGE OF NAME

I, Than Singh s/o Sh. Chhangu, r/o Vill. Gul, P.O. Bhunad, Teh. Salooni, Distt. Chamba (H.P.) declare that I have changed my name from Than Singh to Bhagat Ram for all purposes in future. Please note.

THAN SINGH
*s/o Sh. Chhangu,
 r/o Vill. Gul, P.O. Bhunad,
 Teh. Salooni, Distt. Chamba (H.P.).*

CHANGE OF NAME

I, Pappa d/o Jindu Ram, r/o Vill. Nishani, Anni, Distt. Kullu (H.P.) declare that I have changed my name from Pappa to Poonma. Please note all concerned for further.

PAPPA
*d/o Jindu Ram,
 r/o Vill. Nishani,
 Anni, Distt. Kullu (H.P.).*

CHANGE OF NAME

I, Rameshvar Verma s/o Sh. Prakash Chand, r/o Dhar, Post Office Chanair, Tehsil Theog, District Shimla (H.P.) am a permanent resident of the aforesaid address and do hereby solemnly affirm and declare that my name is Rameshvar Verma, which is recorded in all my documents. That I wish to change my name from Rameshvar Verma to Anshu Verma. That in future, I shall be known, identified and recognized everywhere and in all documents only by new name Anshu Verma.

RAMESHVAR VERMA
*s/o Sh. Prakash Chand,
 r/o Dhar, Post Office Chanair,
 Tehsil Theog, District Shimla (H.P.).*